

U.S. Sanctions Against ISRO

(c) if not, the reasons therefor

333. SHRI CHANDRAJEET YADAV:
 SHRI BHOGENDRA JHA:
 SHRI LOKANATH CH-
 OUDHURY:
 SHRI SURYA NARAYAN
 SINGH:
 SHRI D. VENKATESWARA
 RAO:
 SHRI VILAS MUTTEMWAR:
 SHRI SURENDRA PAL
 PATHAK:

Will the PRIME MINISTER be pleased to state:

(a) whether U. S. Administration has imposed permanent sanctions against the Indian Space Research Organisations;

(b) if so, the reasons therefor; and

(c) the reaction of the Union Government thereto?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI BHUVANESH CHATURVEDI): (a) So far as the Department of Space understands, permanent sanctions have not yet been imposed.

(b) and (c). Do not arise.

**Autonomy to Public Sector
 Undertakings**

334. SHRI RATILAL KALIDAS VARMA: Will the PRIME MINISTER be pleased to state:

(a) whether the Government propose to give more autonomy to Public Sector Undertakings;

(b) if so, the details thereof; and

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY, (DEPARTMENT OF INDUSTRIAL DEVELOPMENT AND DEPARTMENT OF HEAVY INDUSTRIES) (SHRIMATI KRISHNA SAHI): (a) to (c). Giving more autonomy to the public enterprises is an on-going process. Government delegates more powers in respect of financial, personnel and operational matters to the public enterprises from time to time, taking into consideration various changes developments in the industrial economic environment. In respect of MOU signing companies, more powers for incurring capital and other expenditure wage revisions, incentive schemes, voluntary retirement schemes and foreign business tours by Functional Directors have been delegated. So far as personnel matters are concerned, the Board of Directors are competent to make appointments to all below-Board level posts and also to take decisions on service and other related matters. The Government has also decided that the Boards of Public enterprises will have the discretion not to implement the guidelines issued by the Government provided reasons for it are recorded.

**Agreements by Burn Standard
 Company Limited**

335. SHRIMATI GEETA MUKHERJEE: Will the PRIME MINISTER be pleased to state:

(a) whether the Burn Standard Company Ltd., Calcutta, entered into several agreements with McDermott International Inc., U. S. A. against various contracts received from the Oil and Natural Gas Commission; and

(b) if so, the details thereof and value of each such contract and actual payment